

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 16

IA 1897/2024 (NEW IA) IA 1122/2023 In C.P. (IB)/474(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 24.04.2024

NAME OF THE PARTIES: **SES ENERGY SERVICES INDIA PRIVATE**
LIMITED

Section 10 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 1897/2024 –

1. Mr. Rohan Rajadhyaksha, Advocate a/w Mr. Darpan Bhatia, Ms. Shreeya Pednekar, Advocate i/b Menon Mankava appeared for the Applicant.
2. Mr. Abhishek Adke, Advocate appeared for the Respondent.
3. Two weeks' time granted to Respondent to file reply.
4. Learned Counsel for the Applicant presses for the interim relief and the same shall be considered after the Respondents have fair opportunity to peruse the application. Accordingly list this matter at short date for hearing on interim relief.
5. RP is directed to place on record affidavit of Respondent no. 2 before us.
6. Learned Counsel for the Respondent no. 2 in IA no. 1122/2023 fairly submits that he will provide copy of the affidavit and other agreement to the Applicant.
7. List this IA on **30.04.2024** for hearing.

IA No. 1122/2023 –

1. Mr. Vishnu Shriram, Advocate a/w Ms. Kapoor, Advocate appeared for the RP.
2. Mr. Tushar Nagar, Adv. for Respondent No. 1, 2 and 7.
3. Mr. Smit Shah, Advocate appeared for Respondent no. 4.
4. Learned Counsel for the Respondent no. 1 is not available and seeks short accommodation.
5. List this IA on **30.04.2024** for hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Sapna